Dear [Name],

Kindly refer to Board’s Office Memorandum of even number dated 9th February, 2015 (copy enclosed), wherein it was decided that in order to redress the grievances of Pensions, Pension Adalats be organized by the Zonal Heads as per the guidelines issued by DoP&PW.

2. In the 30th Meeting of Standing Committee of Voluntary Agencies (SCOVA) held under the Chairmanship of Hon’ble MOS(PP), DOPT on 23.03.2018, the issue of not holding Pension Adalats by the field formations under CBEC was discussed. DoP&PW has advised CBEC to hold regular Pension Adalats.

3. I therefore request to kindly direct the formations to hold regular pension Adalats as per extant guidelines of DoP&PW. The monthly report in this regard may be mailed to amarjit.s@nic.in

With regards,

Yours sincerely,

(Hemambika R. Priya)

Encl: As above.

To

All Chief Commissioners/Directors General under CBEC.

Copy to: Webmaster, DG System & Data Management, New Delhi, for uploading on CBEC’s website.
OFFICE MEMORANDUM

Sub: Holding of Pension Adalat reg.

The undersigned is directed to state that the Department of Pension & Pensioners' Welfare, Ministry of Personnel, P.G. & Pensions, vide OM no. 44013/2/2010-Coord. Dated 25.03.2011 (copy enclosed) had issued guidelines for holding Pension Adalats for taking on-spot decisions for a prompt resolution of pensioners' grievances.

2. In the 25th meeting of the Standing Committee of Voluntary Agencies (SCOVA) held on 05.09.2014 under the Chairmanship of Hon'ble MOS(PP) and PMO one of the Pensioners' Associations pointed out that Pension Adalat is not being held in Central Excise. Accordingly, the matter has been examined in the Board and it has been decided that in order to look into the grievances of Pensioners so as to redress the same by taking on-the-spot decisions, Pension Adalats may be organized by the Zonal Heads as per the guidelines issued by DOP&PW vide their OM dated 25.03.2011. The composition of the Pension Adalats will be as follows:-

<table>
<thead>
<tr>
<th></th>
<th>Zonal Head (Principal Chief Commissioner/Chief Commissioner/DG concerned, as the case may be)</th>
<th>Chairman</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i)</td>
<td>Principal Commissioner/Commissioner concerned</td>
<td>Member</td>
</tr>
<tr>
<td>(ii)</td>
<td>Concerned PAO</td>
<td>Member</td>
</tr>
<tr>
<td>(iii)</td>
<td>Representative of the Bank (Zonal/Divisional Hq)</td>
<td>Member</td>
</tr>
<tr>
<td>(iv)</td>
<td>Representative of Pensioners' Association</td>
<td>Member</td>
</tr>
</tbody>
</table>

The Chairman can, however, co-opt other members, as per local needs.
3. Action may be taken to formally constitute Pension Adalat at Zonal level and organize the Pension Adalats urgently. A compliance report be sent to this office.

Encls: a/a

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel. No. 26162673

Copy to:

1. PS to Finance Minister
2. PS to MOS(F)
3. PPS to Finance Secretary/Revenue Secretary/Secretary (Expenditure)
4. Chairperson CBEC
5. All Member CBEC
6. All Principle Chief Commissioners/Chief Commissioners/Directors General/Commissioners in-charge of Directorates under CBEC
7. All Principle Commissioners/Commissioners CBEC
8. All Joint Secretaries/Commissioners in CBEC Hqrs
9. Principal Chief Controller of Accounts, CBEC
10. All PAOs, CBEC
11. ADG(HRM), DGHRD, New Delhi
12. Office bearers of all recognized Staff Associations
13. All Officers/Sections in Admn Wing of CBEC
15. Guard File

Issued by fax/with Encl.

29/11/2015